
(2021) 03 SEBI CK 0210

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 403, 432 Of 2018

Dhananjay Somani & Ors

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 25-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0210

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vikas Bengani, S. K. Jain, Kevic Setalvad, Chirag Bhavsar, Vidhi Shah

Judgement

1. It has been stated that the arguing representative of the appellants is not keeping good health. The matters are accordingly adjourned. List on April 16, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.